

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:329  
ANSWERED ON:21.02.2006  
RELIEF PACKAGE TO RIOTS VICTIMS  
Patle Shri Shishupal Natthu

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Government has announced any rehabilitation and compensation package for the families affected in the 1984 riots as reported in `Rashtriya Sahara` dated December 30,2005;
- (b) if so, the details in this regard;
- (c) if so, whether list of affected families in various States has been prepared; and
- (d) if so, the time by which the affected families are likely to be given the compensation from the said package?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIS. REGUPATHY)

(a) and (b) : The Government has on 16th January, 2006 sanctioned a `Rehabilitation Package` to provide relief to the victims of 1984 riots. The details of the package are given in Annexure.

(c) and (d): The concerned State Governments have been advised to invite claims from the victims/families of victims of 1984 riots, conduct necessary verification/scrutiny and make disbursement of the amount of ex-gratia by 31st March, 2006.

**ANNEXURE**

Details of 'Rehabilitation Package' referred to in Parts (a) and (b) of the Lok Sabha Unstarred Question No. 329 due for answer on 21.02.2006:

The details of ex-gratia amount and other assistance sanctioned under the for the victims of 1984 riots are as mentioned below:

- (i) Ex-gratia amount @ Rs.3.5 Lakh would be paid in each case of death during the riots. This will be in addition to the amount already paid by the respective State Governments;
- (ii) Ex-gratia amount in case of injuries will be paid @ Rs.1.25 lakh minus the amount already paid by the State Governments;
- (iii) All death cases which took place in trains during the 1984 riots would also be considered for payment of ex-gratia after due verification;
- (iv) No new claims for grant of ex-gratia for death or injury would be entertained. Only those who received ex-gratia earlier should be eligible for the enhanced additional ex-gratia amount. However, if there are any pending or disputed cases which are awaiting decision for want of the necessary proof/evidence, such cases can be considered if they are finally accepted as genuine claims;
- (v) Ex-gratia for damaged residential properties would be paid @ 10 times the amount originally paid after deducting the amount already paid;
- (vi) Ex-gratia for damaged uninsured commercial/industrial properties would be paid @ 10 times the amount minus the amount already paid;
- (vii) Children/family members of those who died in the riots of 1984 will be given preference in recruitment in para-military forces, IR Battalions, State Police Forces, Public Sector Undertakings and other State and Central Government Departments by giving necessary age relaxation;
- (viii) The Central Government/State Governments may launch a special recruitment drive to accommodate eligible members from riot affected families.
- (ix) Those who had lost their jobs in other States would be allowed to rejoin by treating the period of absence as 'dies-non';

(x) Those who had to leave their jobs due to riots and have already crossed the age of superannuation may be given necessary pensionary benefits by relaxing the normal rules to the extent possible;

(xi) The State Governments may grant pension to all the widows and old aged parents of those who were killed in the 1984 riots at the uniform rate of Rs.2500/- per month for the whole life from a prospective date. Wives of those who have suffered disability of 70% or more and those who are missing since 1984 may also be provided pension at the same rate;

(xii) Approximately 22,000 families of victims of the riots, which migrated to Punjab from other riot affected States and are still living there, would be paid Rehabilitation Grant @ Rs. 2 Lakh per family. Similarly placed families of victims of the riots living in other States may also be given Rehabilitation Grant at the rate of Rs. 2 Lakh per family.

2. The entire expenditure on payment of ex-gratia in case of death and injury and ex-gratia for damaged residential properties and damaged uninsured commercial/industrial properties and rehabilitation grant for the families of riot victims who have shifted to Punjab and other States would be borne by the Central Government. The expenditure on payment of pension to the widows and old aged parents of those who were killed in 1984 riots, wives of those who have suffered disability of 70% or more and those who are missing since 1984 would be borne by the respective State Government.